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NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

Co. Appeal No. 38/252(3)/NCLT/AHM/2018

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.02.2018

Name of the Company:

Ganga Cars Pvt Ltd

V/s.

ROC, Gujarat

Section of the Companies Act:

Section 252(3) of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1 DIAJREM R.PAUG

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Appellant

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<u>ORDER</u>

Learned PCS Mr. Dhiren Dave present for Appellant. None present for ROC.

Appellant PCS requested permission to withdraw the appeal with liberty to file fresh appeal provided if it is in time.

Permission granted.

Appeal is disposed of as withdrawn.

MANORAMA KUMARI MEMBER JUDICIAL

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 13th day of February, 2018.